

(TO BE FILLED IN DUPLICATE)

APPLICATION FOR INSTALLATION OF A TELEPHONE AT THE PERMANENT/USUAL PLACE OF RESIDENCE OF A MEMBER OF PARLIAMENT UNDER THE HOUSING AND TELEPHONE FACILITIES (MEMBERS OF PARLIAMENT) RULES, 1956 (AS AMENDED).

From

..... M.P.

To

The Chairman & Managing Director
MTNL,
Jeevan Bharti, Tower-1,
12th Floor, 124, Connaught Circus,
New Delhi-110001.

To

The Chairman & Managing Director
Bharat Sanchar Nigam Limited
Statesman House, Barakhamba Road
New Delhi-110001

Through the Chairman, House Committee, Rajya Sabha

Sir,

Kindly arrange to provide a new telephone connection* at

.....or treat telephone

No..... working for me as per particulars mentioned below under the Housing and Telephone Facilities (Members of Parliament) Rules, 1956:-

** (i) Location of the Phone:

House No.....

Town/Village.....

Taluka/Tehsil.....

District.....

State.....

(i) Name of the nearest telephone exchange.....

.....

(ii) Approximate distance from nearest telephone exchange by road.....

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I undertake to pay in full all the Telecommunication (MTNL/BSNL) dues in excess of those payable under the Rules, by Rajya Sabha Secretariat, New Delhi in respect of the above telephone and an amount equivalent to such dues may be deducted from my salary or TA/DA bills to be prepared for and on behalf of me.

Yours faithfully,

Place

Signature of the Member

Date

I.C. No.....

* Strike out whatever is not applicable.

** The telephone is required "without STD/with National STD/both with NSD and ISD

The above location is my usual place of residence/place situated within the State I represent/approved by the Chairman, Rajya Sabha (in case of nominated Members).

Members are requested to make use of the Dynamic STD Control facilities on their telephones connected to Electronic Exchange